



IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA,
CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VINAY SARAF

ON THE 3rd OF DECEMBER, 2025

WRIT PETITION No. 47094 of 2025

DHRUV TAHLAN AND OTHERS

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

Appearance:

Shri Shashank Verma, learned Senior Counsel with Shri Yashovardhan Singh, learned counsel for the petitioner.

Shri B.D. Singh, learned Deputy Advocate General for the respondent/State.

ORDER

Per. Hon'ble Shri Justice Sanjeev Sachdeva, Chief Justice

Learned Senior Advocate for the petitioner submits that there is technical defect in the petition accordingly, he seeks leave to withdraw the petition with liberty to file a fresh petition.

In view of the above, the petition is dismissed as withdrawn with the liberty as prayed for.

(SANJEEV SACHDEVA)
CHIEF JUSTICE

(VINAY SARAF)
JUDGE